



IN THE HIGH COURT OF DELHI AT NEW DELHI

% Judgment delivered on: 19.01.2011

ITA No.46/2004

COMMISSIONER OF INCOME TAX-III APPELLANT

Vs

M/s. WHIRLPOOL OF INDIA LTD.
(KELVINATOR OF INDIA LTD.) RESPONDENT

Advocates who appeared in this case:

For the Appellant : Mr. Sanjeev Sabharwal, Advocate
For the Respondent : Ms. Kavita Jha, Mr. Amit Sachdeva & Mr. Somnath Shukla, Advocates

CORAM :-

**HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR JUSTICE RAJIV SHAKDHER**

1. Whether the Reporters of local papers may be allowed to see the judgment ?
2. To be referred to Reporters or not ?
3. Whether the judgment should be reported in the Digest ?

SANJAY KISHAN KAUL, J (ORAL)

1. This appeal arising from ITA 39/1999 between the same parties (M/s. Whirlpool of India Ltd. was earlier known as Kelvinator of India Ltd.) was directed to be heard alongwith ITA 39/1999. The said appeal having been dismissed, the present appeal will not survive and thus, is accordingly dismissed.

SANJAY KISHAN KAUL, J.

RAJIV SHAKDHER, J.